



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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2023 ജനുവരി 07
07th January 2023
1198 ധനു 23
23rd Dhanu 1198
1944 പൗഷം 17
17th Pousha 1944

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No. 69

GOVERNMENT OF KERALA
Law (Legislation-E) Department
NOTIFICATION

No. 93/Leg.E1/2022/Law.

Dated, Thiruvananthapuram, 6th January, 2023
22nd Dhanu, 1198
16th Pousha, 1944.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 5th day of January, 2023.

By order of the Governor,

V. HARI NAIR,
Law Secretary.



ACT 12 OF 2023**THE KERALA HIGH COURT SERVICES (DETERMINATION OF RETIREMENT AGE)
AMENDMENT ACT, 2022***An**Act*

to amend the Kerala High Court Services (Determination of Retirement Age) Act, 2008.

Preamble.—WHEREAS, it is expedient to amend the Kerala High Court Services (Determination of Retirement Age) Act, 2008 (34 of 2008) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala High Court Services (Determination of Retirement Age) Amendment Act, 2022.

(2) It shall be deemed to have come into force on the 24th day of April, 2009.

2. *Amendment of section 2.*—In the Kerala High Court Services (Determination of Retirement Age) Act, 2008 (34 of 2008), in section 2, for the words and figures “shall take effect from the afternoon of the last day of the month in which he attains the age of 55 years”, the words, symbols and figures “who are appointed before the 1st day of April, 2013 shall take effect from the afternoon of the last day of the month in which she or he attains the age of 56 years and those who are appointed on or after the 1st day of April, 2013 and who is a member of the National Pension System shall take effect from the afternoon of the last day of the month in which she or he attains the age of 60 years or as the case may be, decided by the Government from time to time” shall be substituted.

